

assistance through Special Component Plan and Tribal Sub-Plan mechanisms, to cross poverty line against a target of 30,52, 198 Scheduled Caste and Scheduled Tribe families.

(c) The targets are fixed for Five Year Plans and Annual Plans with the aim to bring SC and ST families above poverty line through Special Component Plan and Tribal Sub-Plan mechanisms. In 1991-92, the target is to economically assist 33,56,704 SC and ST families to enable them to cross poverty line. The Eighth Five Year Plan is yet to be formulated and hence target has not been fixed up.

[*Translation*]

#### **Schemes for Supply of Drinking Water to Rajkot, Gujarat**

6102. SHRI SHIVLAL NAGJIBHAI VEKARIA: Will the Minister of URBAN DEVELOPMENT be a pleased to state:

(a) whether there are any schemes under consideration of the Government for supply of drinking water to Rajkot city of Gujarat;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). No, Sir, However, the Government of Gujarat has intimated that the Rajkot Municipal Corporation has implemented the Bhadar Water supply Pipeline Project at a cost of Rs. 31 crores with loan assistance from the Housing and Urban Development Corporation (HUDCO)

(c) Dose not arise.

[*English*]

#### **Conversion of Leasehold into Freehold In Delhi**

\*6103. SHRI KRISHAN DUTT (Sultanpuri): Will the Minister of URBAN DEVELOPMENT be pleased to state;

(a) whether a decision was taken in regard to conversion of leasehold plots and flats in Delhi to freehold plots and flats;

(b) if so, the terms of their conversion;

(c) whether the above terms of conversion will apply to lease hold flats in multi-storey residential schemes of Delhi Development Authority; and

(d) if so, the conditions under which such leasehold DDA flats can be converted to free hold flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). Orders of conversion of leasehold rights to freehold in respect of residential plots upto the size of 500 sq. Mts, DDA flats and flats built by Group Housing Societies on lands leased by DDA were issued on 11.3.1991. The scope, coverage and detailed modalities for implementing these orders based on discussion with the various implementing agencies are under consideration of the Government.

[*Translation*]

#### **Literate Adivasis In Chota Nagapur**

6104. SHRI BHUBANESHWAR PRASAD MEHTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be Pleased to state.

(a) The percentage of literate adivasis living in Chota Nagpur-Santhal Pargana.

(b) whether the Government propose to make some special arrangements for educating the children of adivasis, and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) As per 1991 Census, the districts of Dhanbad, Lohardaga, Ranchi, Gumla, Paschim Singhbhum and Purb Singhbhum forming parts of Chotanagpur-Santhal Paragana have higher literacy rate than average literacy rate for Bihar as a whole. Similarly, the districts of Palamu, Hazaribagh, Giridih, Deoghar, Dumka, Shahib Ganj and Godda have literacy rate lower than average literacy rate of Bihar as a whole. However, no information is available about the percentage of literate adivasis living in Chota Nagpur-Santhal Pargana area.

(b) & (c). The steps which have been taken to provide more educational opportunities for the children of Scheduled Tribes in the country as a whole including Chota Nagpur-Santhal Pargana area include abolition of tuition fees in Government schools at least upto upper-primary level, provision of support services for early childhood care through schemes such as integrated child development services; creches to enable girls to go to school, provision of incentives such as free textbooks, uniforms, attendance scholarships and mid-day meals; and provision of teaching aids/learning materials i.e. maps/ charts for work experience. A number of incentive schemes like pre-matric scholarship for the children of those engaged in unclean occupations, post-matric scholarship, book banks, grant-in-aid to State Governments for construction of hostels, Ashram Schools, overseas scholarships etc. are also being implemented.

### Environmental Pollution in Metropolitan Cities

\*6105. SHRI ARVIND TRIVEDI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the environmental pollution is on the increase in the four metropolitan cities of Delhi, Calcutta, Bombay and Madras;

(b) whether the Government are formulating any special scheme to free these cities from environmental pollution;

(c) if so, the outline thereof and the time by which these cities are likely to be freed from pollution; and

(d) if not, the manner in which the Government propose to solve the problem of environmental pollution in these cities?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) According to the air quality survey, air pollution levels in these cities are by and large within the prescribed limits and continue to remain so. While the levels of sulphur dioxide and oxides of nitrogen are well within the limits, particulate matter in these cities, except in Madras, is on the higher side. This is mainly due to the presence of dust and the high density of vehicular traffic. Water pollution in these cities is being by and large contained at present

(b) and (c). While no separate special scheme is being formulated, the on-going programme of pollution control has been intensified. It includes monitoring of air and water quality, laying down of standards and their enforcement. The steps taken/proposed to be taken by the government to solve the problem of environmental pollution include:-